

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL

Original Application No. 18/2021(CZ)

Manish Sharma & Anr.

VS

State of Madhya Pradesh & Ors

Date of Inspection :- 07.07.2021

Committee members :-

- 1- Shri P. K.Sengupta, SDM, Gadarwada, Distt. Narsinghpur
- 2- Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur
- 3- Shri A.P. Singh Gaharwar, CMO, Nagar Palika Gadarwara Narsinghpur Dist-
Narsinghpur
- 4- Dr. S.K. Khare, Scientist, M.P. Pollution Control Board Jabalpur

In compliance of the Hon'ble NGT order, a committee of following officers visited the said site on 07th July 2021:

- i. Shri P.K. Sengupta, SDM, Gadarwada, Distt. Narsinghpur
- ii. Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur
- iii. Shri A.P. Singh Gaharwar, CMO, Nagar Palika Gadarwara Narsinghpur Dist-Narsinghpur
- iv. Dr. S.K. Khare, Scientist, M.P. Pollution Control Board Jabalpur

Brief of Sugar Mills/ Ethanol Plant :-

There are two sugar mills namely M/s Shakti Sugar Mill Pvt. Ltd. Village-Kodia Tehsil-Gadarwada Dist-Narsinghpur & M/s Narmada Sugar Pvt. Ltd. along with Ethanol Plant located at same premises at Village-Podar, Salichuka Tehsil-Gadarwada Dist-Narsinghpur situated in Tehsil Gadarwada District-Narsinghpur. The sugar mills are a seasonal industry which is generally operated from November to March depending on availability of Sugar Cane and Ethanol plant (distillery) operates throughout the year. Details of Sugar Mills/ Ethanol Plant are as follows:-

1- SHAKTI SUGAR MILL PVT. LTD.

Village-Kodia Tehsil-Gadarwada Dist-Narsinghpur :-

The Sugar Mill had started production in the year 2010. The Board has granted consent for the following product and production capacity

Product	Productions Capacity/ Year
Moasses	5000.000 M.T
Sugar	10000.000 M.T
Note:- Plant Capacity 1250 TCD (Sugar Cane Crushing Capacity per day)	

Breakup of waste water generation from the plant is as follows:-

S. No	Particular	Quantity of waste water in KLD
1	Excess hot condensate water	349 (261 KLD water is recycled in







		the plant for 30 TPH boiler from a ventuary scrubber, cooling tower) remaining 88 KLD waste water is generated which is goes to in the ETP.
2	Blow Down of cooling towers, Reject of D.M. Plant, Blow- Down of Boiler, Boiling house spary pond over flow, evaporators soda boiling washing, domestic waste etc	67 KLD
Total		155 KLD

The Industry has installed Effluent Treatment Plant (ETP) based on activated sludge process and storage lagoon of capacity of approx 6000M³ for storage of treated effluent. The treated effluent is being used for irrigation by surrounding farmers and for spray on press mud.

Air Pollution and its Control Measures: - The Industry has installed two boilers with 30 TPH & 7.5 TPH which is attached with 34 meter height of stack. Baggase is used asa fuel in the boilers. The Industry has installed ventuary scrubber for the control of air pollution in each boilers.

Solid Waste Management: - The Press mud is generated as solid waste which is converted in manure in the plant premises & Baggas is used as a fuel.

2- (A) NARMADA SUGAR MILL PVT. LTD.

Village-Podar Salichuka Tehsil-Gadarwada Dist-Narsinghpur :-

The Sugar Mill had started production in the year 2006. The Board has granted consent for the following product mainly:-

Product	Productions Capacity/ Year
Moasses	33750 MT
Sugar	71250 MT

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Electricity by co-generation	30 MWH
Note:- Plant Capacity 4500 TCD (Sugar Cane Crushing Capacity per day)	

The Sugar Mill has also generated the electricity by co-generation capacity 30 MW.

The waste water generation from sugar plant is approx 995 KLD. The unit has recycled the waste water approx 700 KLD through condensate polishing unit (CPU) which was installed at January- 2021. Approx 300 KLD waste water is generated which is going to the ETP. The Industry has installed Effluent Treatment Plant (ETP) 500 KLD based on activated sludge process. Storage lagoon 15 days capacity for storage of treated effluent is provided.

Air Pollution and its Control Measures: - The Industry has installed two boilers which is 150 TPH boiler attached with 78 meter height of stack & 25 TPH Incineration boiler attached with 70 meter height of stack. Baggase is use as a fuel in the boilers. The Industry has installed ESP for the control of air pollution in the boiler.

Solid Waste Management: - The Press mud is generated as a solid waste which is given to nearby farmers & Baggas is used as a fuel.

2- (B) NARMADA SUGAR MILL PVT.LTD (ETHANOL PLANT) LTD.

Village-Podar Salichuka Tehsil-Gadarwada Dist-Narsinghpur :-

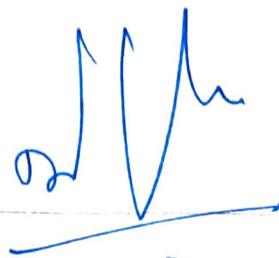
The Plant is located at the site of Narmada Sugar Mill Pvt Ltd in the same premises. The Plant has started production in year 2019. The Board has granted consent for the following product and production capacity

Product	Productions Capacity
Molasses Based Fuel Ethanol Plant	60 KLD

The Waste water generated from the plant is about 600 KLD which is concentrate by Multi Effect Evaporators (MEE). To reduce the effluent quantity up to 160 KLD.

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Concentrate spent wash is used as a fuel along with baggas in incineration boiler to maintained zero discharge

The Industry uses treated effluent of Sugar mill when its operational, the condensate polishing unit (CPU) is being used in the plant.

During the Inspection Stack & Ambient Air Quality monitoring has been conducted by the Regional laboratory M.P. Pollution Control Board Jabalpur. Results are found within norms. Copy of Monitoring reports is attached with **Anneuxre-1**

During the inspection water quality monitoring is also conducted in following points:-

- 1- Storage of seepage water accumulated at Kacchha Pond.
- 2- At the confluence point of river Umar and Bagah Nala.

Report of water quality is attached with **Anneuxre-2**

FIELD OBSERVATIONS:-

1- Shakti Sugar Mill Pvt. Ltd: -

- During inspection the industry was not in operation due to non availability of sugar cane.
- ETP was found empty but some quantity of sludge was found in storage lagoon.
- Sufficient land is not available in plant premises for utilization of treated effluent.
- Some quantity of press mud is also placed in plant premises. During rainy season there is possibility of water pollution in nearby drain.
- A small drain is found near ETP area which joins ledi river (local river) after travelling a distance of approximately 7 Kilometer. There is possibility of discharge of effluent into drain.
- The plantation & housekeeping is found poor.

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2- (A) Narmada Sugar Mill Pvt. Ltd: -

- During inspection the industry was not in operation due to non availability of sugar cane.
- There is a drain which meets Bagah Nala which finally joins River Umar after travelling approx 10 kilo meter near Dhanora Village. Time to time complaints have been received regarding discharge of effluent outside the factory premises. During inspection in the month of January 2021 the discharge of effluent was found in the Umar River through bagah nala.
- During inspection on 07/07/2021 the discharge of effluent was not found in drain. Natural water was found flowing in the drain. The bagah Nala before mixing Umar River was also found almost dry. Water was filled in pockets.
- ETP was found empty but some quantity of sludge was found in storage lagoon.
- Sufficient land is not available in plant premises for utilization of treated effluent.
- The plantation & housekeeping is found poor

2- (B) Narmada Sugar Mill Pvt. Ltd (Ethanol Plant): -

- During inspection the plant is found operational. MEE was also found operational.
- The Industry has constructed 2 settling tanks above the ground and a holding lagoon at the ground level, holding lagoon of spent wash is found almost full (approx 6 to 9 inch is found vacant). During inspection it is found that some quantity of effluent was overflowing into the nearby area. During rainy season there are chances of overflow of the effluent outside the premises.
- During inspection it is found that there is leakage of effluent in back side of ethanol plant in Kacchha Pond. The unit has pumped the effluent into the lagoon for treatment. There is a possibility of discharge of effluent along with rain water.
- The free board of storage lagoon was not maintained 25 % vacant to reduce the possibility of over flow of the effluent.

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- The Environmental Clearance has been granted by the MoEF for establishing 60 KLD ethanol Plant on 11 January 2019. As per EC conditions the industry has to develop green belt at least 33% of total project area. During inspection, it was found that the industry has not developed the green belt around the factory premises.
- The Housekeeping is found poor

ACTION TAKEN BY MPPCB :-

1- Shakti Sugar Mill Pvt. Ltd: -

- A Court Case No. 952/2011 dated 07/07/2011 has been filed against the industry in the Court of First Class Magistrate Gadarwara due to non compliance of consent conditions of Under Section 21, 37 & 39 of Air (Prevention & Control of Pollution) Act 1981 & Under Section of 25, 44 & 45A of Water (Prevention & Control of Pollution) Act 1974 which is pending before the Court of Law.
- A Court Case No. 1103/2013 dated 01/10/2013 has been filed against the industry in the Court of First Class Magistrate Gadarwara due to non compliance of consent conditions of Under Section 21, 37 & 39 of Air (Prevention & Control of Pollution) Act 1981 & Under Section of 25, 44 & 45A of Water (Prevention & Control of Pollution) Act 1974 which is dispose off.
- A Court Case No. 297/2016 dated 18/02/2016 has been filed against the industry in the Court of First Class Magistrate Gadarwara due to non compliance of consent conditions of Under Section 21, 37 & 39 of Air (Prevention & Control of Pollution) Act 1981 & Under Section of 25, 44 & 45A of Water (Prevention & Control of Pollution) Act 1974 which is dispose off.

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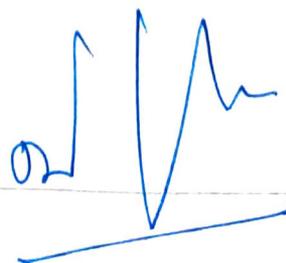
2- Narmada Sugar Mill Pvt. Ltd

- A Court Case No. 953/2011 dated 07/07/2011 has been filed against the industry in the Court of First Class Magistrate Gadarwara due to non compliance of consent conditions of Under Section 21, 37 & 39 of Air (Prevention & Control of Pollution) Act 1981 & Under Section of 25, 44 & 45A of Water (Prevention & Control of Pollution) Act 1974 which is pending before the Court of Law.
- A Court Case No. 296/2016 dated 18/02/2016 has been filed against the industry in the Court of First Class Magistrate Gadarwara due to non compliance of consent conditions of Under Section 21, 37 & 39 of Air (Prevention & Control of Pollution) Act 1981 & Under Section of 25, 44 & 45A of Water (Prevention & Control of Pollution) Act 1974 which is dispose off.
- The Environmental compensation (EC) of Rupees. 6.75 Lack has been imposed for discharging effluent between 19.01.2021 to 06.02.2021 outside the factory premises. Copy of HO letter No. 1036 dated 08/07/2021 is enclosed as **Annexure-3**
- Notice has been issued for non compliance of consent condition mainly storage of spent wash in kachha lagoon and not maintain at least 25 % free board in holding tank of the ethanol plant.

Photographs taken during the inspection is recorded in GPS camera which is enclosed as **Annexure-4**







RECOMMENDATIONS:-**1-Shakti Sugar Mill Pvt. Ltd: -**

- The Industry shall purchase sufficient land for the use of treated effluent
- The Industry shall installed bag filter in the boiler for the control of air pollution.
- At least 25 % of land should be converted into the green belt.
- Internal road should be make pakka
- Housekeeping of industry should be improved
- The Industry shall maintain zero discharge condition

2-(A) Narmada Sugar Mill Pvt. Ltd: -

- The Industry has to purchase sufficient land for the use of treated effluent
- The size of storage lagoon for sugar mill treated effluent shall be increased to store at least 2 month of the effluent to maintain the zero discharge conditions.
- At least 33 % of land should be converted into the green belt, internal road should be made pakka
- Housekeeping of industry should be improved
- The Industry shall maintain zero discharge condition

2 (B)-Narmada Sugar Mill Pvt. Ltd (Ethanol plant): -

- The size of storage lagoon for spent wash shall be increased to maintain free board of 25 % lagoon vacant
- The leakage of effluent in back side of ethanol plant in Kacchha Pond. The unit has pumped the effluent into the lagoon for treatment. There is a

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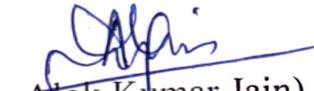
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possibility of discharge of effluent along with rain water which shall be stopped immediately.

- At least 33 % of land should be converted into the green belt as per EC conditions
- Housekeeping of industry should be improved
- The Industry shall maintain zero discharge condition


(Shri A.P. Singh Gaharwar)
CMO
Nagar Palika Parishad
Gadarwada Dist- Narsinghpur


Alok Kumar Jain)
Regional Officer
M.P. Pollution Control Board
Jabalpur


(P.K. Sengupta)
SDM
Gaderwara
Dist-Narsinghpur

FORM - IV
Report by the State Board Analyst
(See Rule - 18)

Report No. - 01 / 721
Dated - 08 / 07 / 2021

I hereby certify that I V. K. Baghael, State Board Analyst duly appointed under sub - section 3 of section 26 of the Air (Prevention and Control of Pollution) Act,1981, received on the 08th July 2021 from Lab Incharge, M.P.Pollution Control Board, Jabalpur Two (02) samples of Ambient Air Monitoring and One (01) sample of stack monitoring of M/S Narmada Sugars Pvt., Ltd., Village Pondi, Salichouka, Distt Narsingpur (M.P.). The sample was in a condition fit for analysis reported below : -

I further certify that I have analysed the aforementioned sample on 09/07/2021 and declare the result of analysis to be as follows : -

A- AMBIENT AIR MONITORING

Sr.No.	Monitoring Point	Date of Monitoring	Concentration in $\mu\text{g} / \text{m}^3$		
			P M 10	SO ₂	NO _x
1.	Near Ethanol Plant Coal Yard	07/07/2021	110.0	10	25
2.	Near E.T.P.	07/07/2021	66.0	10	18

B - STACK MONITORING

Sr.No.	Monitoring Point	Date of Monitoring	Particulate Matter in mg / Nm^3
1.	Stack attached with Ethanol Plant Boiler (After ESP)	07/07/2021	79.0

The Condition of the seals , fastening and container on receipt was as follows :-

The sample was properly sealed.

Signed this 12th day of July 2021

Address :-

V.K.Baghel,
Scientist,
Regional Office,
M.P.Pollution Control Board,
Vijay Nagar, Jabalpur (M.P.)

To,

The Lab Incharge,
Regional Office,
M.P.Pollution Control Board,
Jabalpur (M.P.)



(V. K. Baghel)
State Board Analyst

V. K. BAGHEL
Scientist
M.P.Pollution Control Board
Jabalpur (M.P.)

FORM - X
(See Rule - 31)
REPORT BY THE STATE BOARD ANALYST

Report No. - 67 / 721
Dated - 08 / 07 / 2021

I hereby certify that I **V.K.Baghel**, State Board Analyst duly appointed under sub - section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act. 1974 (6 of 1974) received on the **08th** day of **July 2021** from Lab Incharge, Regional Office, M. P. Pollution Control Board, Jabalpur (M.P.), a sample of **Factory Effluent collected from Kachcha Pit at Factory Outlet of M/S Narmada Sugars Pvt.,Ltd., Village Pondar, Salichouka, District Narsingpur (M.P.)** for the analysis. The sample was in a condition fit for analysis reported below .

I further certify that I have analysed the aforementioned sample on **12/07/2021** and declare the result of analysis to be as follows : -

<u>Sr.No.</u>	<u>Parameter</u>	<u>Unit</u>	<u>Result</u>	<u>Method used for analysis</u>
1.	pH	-	6.88	By pH Meter
2.	Chloride	mg / l	209.48	By Argentometric Method
3.	Total Solids	mg / l	1288.0	By Gravimetric Method
4.	Dissolved solid	mg / l	1132.0	By Gravimetric Method
5.	Suspended Solids	mg / l	156.0	By Gravimetric Method
6.	B.O.D. (3 day's at 27°C)	mg / l	170.0	By B.O.D Incubator
7.	C.O.D.	mg / l	640.0	By Open Reflux Method

The Condition of the seals , fastening and container on receipt was proper.

Signed this **12th** day of **July 2021**

Address :-

V.K.BAGHEL
Scientist
Regional Office
M.P.Pollution Control Board
Vijay Nagar, Jabalpur (M.P.)


(V.K.Baghel)
STATE BOARD ANALYST
V. K. BAGHEL
Scientist
M.P.Pollution Control Board
Jabalpur (M.P.)

To,

Lab Incharge
Regional Office
M.P.Pollution Control Board
Jabalpur (M.P.)



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016,

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E- mail:it_mppcb@rediffmail.com

No. 1036 /HOPCB/2021

Bhopal, Date: / /2021

8 JUL 2021

To,

**M/S Narmada Sugar Mill Pvt Ltd
Vill- Podar, Solichoka Th- Gadarwara
Dist- Narsingpur (MP)**

Sub: Imposition Environmental Compensation for Violating Environmental Norms.

**Ref: Hon'ble National Green Tribunal Order Dated 22.02.2021 in OA No. 593/2017
Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.**

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

AND WHEREAS, you are operating a Sugar and Ethonal Plant (M/s. Narmada Sugar Mills) in Village- Podar, Solichoka Tehsil- Gadarwara, District-Narsingpur.

AND WHEREAS, it is your statutory duty viz, to ensure Zero discharge from the unit, maintain proper anti-pollution measures, make sure that treated effluent be used in premises so that there shall be zero disposal of waste and in compliance of consent conditions ensure renewal of consent every year.

AND WHEREAS, an inspection of your unit was conducted on 19.01.2021 by the Regional Officer, Jabalpur in respect to complaint no. 13038303 received through CM helpline regarding discharge of effluent from your Unit, wherein, during inspection it was found that contaminated water was flowing outside the premises of your unit, which is an apparent violation of the consent to operate.

AND WHEREAS, you have failed to comply with the conditions stipulated in the consent to operate issued in favor of your unit.

AND WHEREAS, the Hon'ble National Green Tribunal in OA no 593/2017 and 375/2012 vide its order dated 19.02.2019 directed Central Pollution Control Board to derive a formula for computing the amount of Environmental Compensation to be levied on defaulting units. In compliance thereof, CPCB issued the guidelines for Computation of Environmental Compensation which is available on the website of CPCB.

Dr. S. K. Khare
(Signature)



MADHYA PRADESH POLLUTION CONTROL BOARD

Paryawaran Parisar, E-5, Arera Colony, Bhopal-462016

Phone (0755)-2466191, 2464428, Fax (0755)-2463742, E-mail: mppcb@rediffmail.com

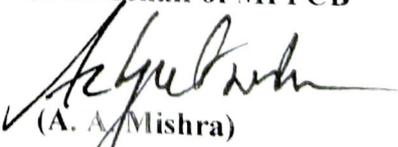
AND WHEREAS, you are liable to pay environmental compensation for discharging effluent between 19.01.2021 to 06.02.2021 outside the factory premises. Accordingly, the environmental compensation (for 18 days) has been computed by the committee constituted for the computation the environmental compensation in its meeting dated 30.6.2021, in accordance with the guidelines issued by Central Pollution Control Board and an amount of compensation of Rs 6,75,000/- has been approved to be levied upon you.

THEREFORE, you are directed to pay the environmental compensation of Rs 6,75,000 /- for the Environmental damage caused by you by disposing the contaminated water from 19.01.2021 to 06.02.2021 outside of the premises, in the following account:-

Bank and Branch	Punjab national Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

In case you fail to pay the amount of environmental compensation within 15 days, Board shall initiate judicial proceeding against you before the Hon'ble National Green Tribunal. Criminal prosecution is also liable to be initiated against you under the provision of Water (Prevention & Control of Pollution) Act of 1974.

For and on behalf of MPPCB


(A. A. Mishra)
Member Secretary

Endt.No.:- 1037 /HOPCB/2021

Bhopal, Date: 8 / JUL 2021

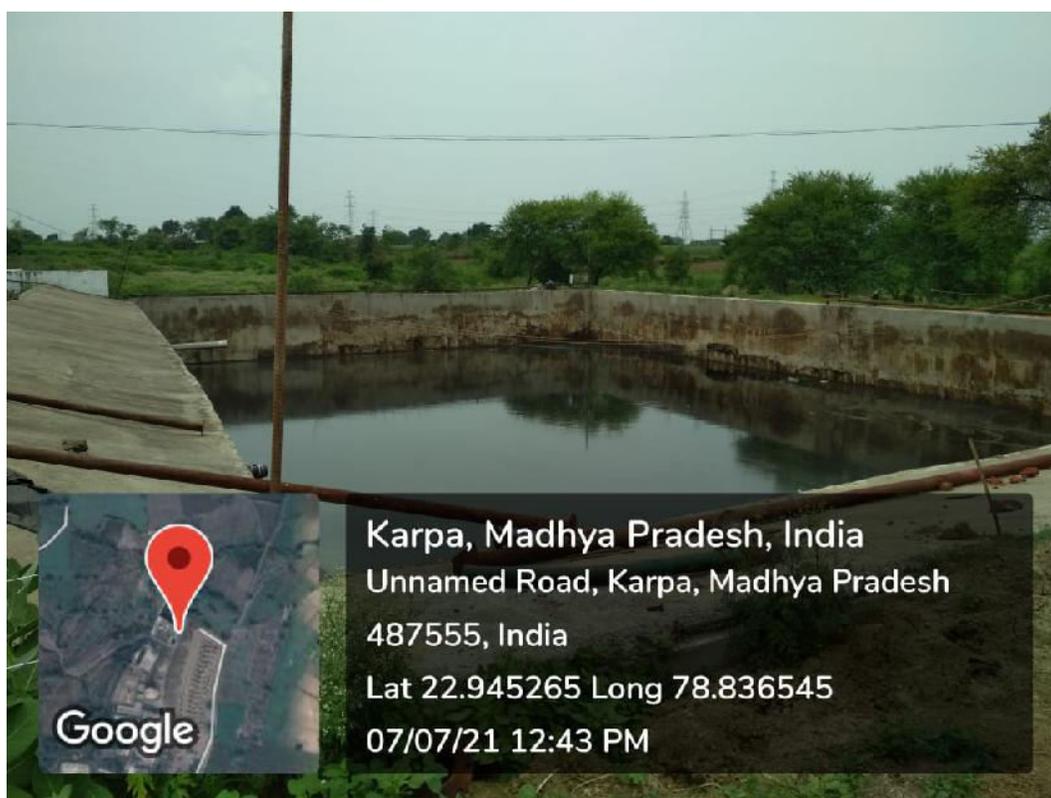
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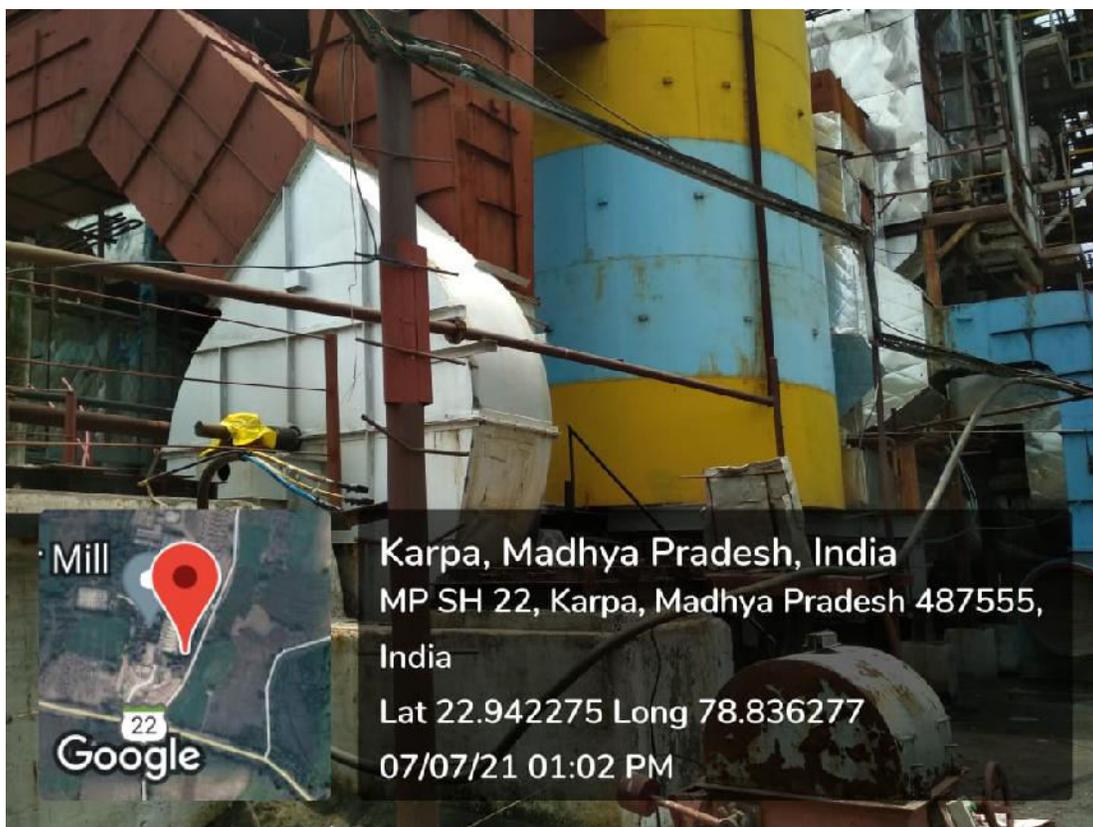
- ✓ 1 The Regional Officer, M. P. Pollution Control Board, Jabalpur for information & necessary action

Photograph taken During Inspection of Sugar Mills on dated 07/07/2021 in the matter of Hon'ble NGT Bhopal O.A No. 18/2021

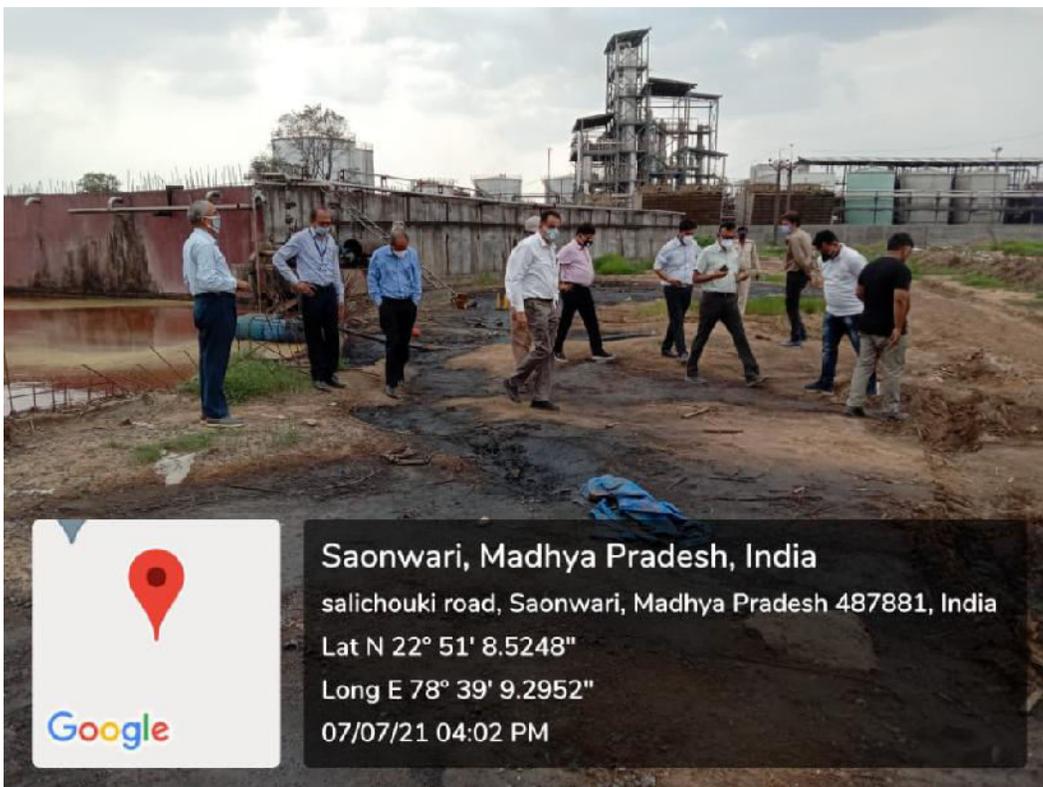
Shakti Sugar Mil Pvt Ltd







Narmada Sugar Mil Pvt. Ltd (Ethanol Plant & Sugar Mil)



Effluent Treatment Plant (ETP)



Kachha Lagoon



Storage Lagoon



Umar River Sampling



Bagah Nala



Ambient Air Monitoring



Stack Monitoring

